

Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 30.09.2024

Sr.No.	District Name	Previous Balance as on 01.09.2024	Institution	Disposal	Closing Balance as on 30.09.2024
1	Amritsar	11	0	0	11
2	Barnala	0	0	0	0
3	Bathinda	4	0	0	4
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	2	0	0	2
7	Ferozepur	1	0	0	1
8	Gurdaspur	1	0	0	1
9	Hoshiarpur	1	0	0	1
10	Jalandhar	7	1	1	7
11	Kapurthala	3	0	1	2
12	Ludhiana	18	0	0	18
13	Mansa	1	0	0	1
14	Moga	1	0	0	1
15	Pathankot	3	0	1	2
16	Patiala	3	0	0	3
17	Rupnagar	4	0	0	4
18	SAS Nagar	7	2	0	9
19	Sangrur	8	0	0	8
20	SBS Nagar	1	0	0	1
21	Sri Muktsar Sahib	1	0	1	0
22	Tarn Taran	3	0	0	3
	TOTAL	82	3	4	81

U.T.Chandigarh	11	0	0	11
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Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 30.09.2024

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date number and of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
1	Amritsar	SH. AMARINDER SINGH GREWAL D&SJ, AMRITSAR		SUKHBINDER SINGH SARKARIA	SITTING	VEER SINGH LOPOKE EX.MLA Vs SUKHBINDER SINGH SARKARIA MLA	CRA/24115/10.10.2013/15.09.2023	PBAS010006902013	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	03/10/2024 Arguments	--	6	6	--	--	Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
2	Amritsar	SH. AMARINDER SINGH GREWAL D&SJ, AMRITSAR		VEER SINGH LOPOKE	FORMER	SUKHBINDER SINGH SARKARIA MLA VS VEER SINGH LOPOKE EX-MLA	CRA/421/10.07.2014/15.09.2023	PBAS010065882014	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	03/10/2024 Arguments	--	6	6	--	--	Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
3	Amritsar	SH. BALJINDER SINGH, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/202331.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13 PC ACT	5 YEARS	31.08.2023	31.08.2023	NA	05.08.2024	06.09.2024 An application has been moved on behalf of the accused for exemption of personal appearance of accused. In view of averments made in the application, personal appearance of accused. It has been mentioned in the application that he has no objection if the evidence is recorded in his absence in this case. One witness has been examined. Witnesses of serial No.2,4 and 42 mentioned in the list of witnesses be summoned for 17.9.2024. Accused shall appear in person on next date of hearing. 17.09.2024 Two witnesses have been served for today but one witness has come present and examined. Other witness ASI Harjit Singh is absent. He be summoned through bailable warrants in the sum of Rs.20,000/- with one surety in the like amount for 23.10.2024. Rest of the witness i.e. Pws mentioned at serial Nos.3,5,40 and 42 in the list of witnesses be summoned for the date fixed.	--	49	2	47	--	06.09.2024 An application has been moved on behalf of the accused for exemption of personal appearance of accused. It has been mentioned in the application that he has no objection if the evidence is recorded in his absence in this case. One witness has been examined. Witnesses of serial No.2,4 and 42 mentioned in the list of witnesses be summoned for 17.9.2024. Accused shall appear in person on next date of hearing. 17.09.2024 Two witnesses have been served for today but one witness has come present and examined. Other witness ASI Harjit Singh is absent. He be summoned through bailable warrants in the sum of Rs.20,000/- with one surety in the like amount for 23.10.2024. Rest of the witness i.e. Pws mentioned at serial Nos.3,5,40 and 42 in the list of witnesses be summoned for the date fixed.
4	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR	-	MS. GURIQBAL KAUR	FORMER	STATE VS PARMOD ARORA AND GURIQBAL KAUR	CHI/266/2021	PBAS030016982021	28/2012	AIRPORT AMRITSAR	420/465/467/468/471/484 IPC	LIFE IMPRISONMENT	29.01.2021	22.02.2022	---	22.02.2022	Case is fixed for Defence evidence on 04.10.2024.		9	5	0	Within 1 Year	Case is fixed for Defence evidence on 04.10.2024.
5	Amritsar	MS. PARMINDER KAUR BAINS, CJM, ASR	-- SH. SANJAY SINGH	SH. BIKRAMJIT SINGH MAJITHIA	FORMER SITTING	BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 05.10.2024 for Prosecution evidence.	-	5	5	0	1 YEAR	Case is fixed for 05.10.2024 for Prosecution evidence.

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14	Bathinda	MS. MONIKA LAMBA, AD&SJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A PC ACT	-	17/04/23	NA	NA	CHARGE NOT FRAMED	COUNSEL FOR ACCUSED AMIT RATTAN HAS FILED ORDER PASSED BY HONBLE HIGH COURT IN OWP NO.16384-2024 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED IN THE NEXT DATE OF HEARING I.E. 22.10.2024. AS THE PROSECUTION SANCTION HAS BEEN STAYED, THEREFORE, THIS COURT CAN NOT TAKE COGNIZANCE OF THE MATTER AND PROCEED FURTHER IN THE MATTER. ACCORDINGLY, THE CASE IS ADJOURNED TO 29.10.2024 FOR AWAITING FURTHER ORDER FROM HON'BLE HIGH COURT.	YES	34	0	34	APPROXIMATELY ONE YEAR	-do-
15	Bathinda	SH.SIMRAN SINGH ACJ(SD), BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	FURTHER ORDERS OF THE HON'BLE HIGH COURT NOT RECEIVED. SAME BE AWAITED FOR 05.10.2024	YES	24	0	24	LESS THAN ONE YEAR	-do-
16	Faridkot	Dr. Ram Kumar Singla, Ld. Additional Sessions Judge-I Faridkot.	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	Nil	18.10.2024 for Prosecution Evidence	Nil	47	8	39	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
17	Faridkot	Dr. Ram Kumar Singla, Ld. Additional Sessions Judge-I Faridkot.	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109,153,295A,323,324,341,427,504,34,120B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	21.10.2024 for charge	NIL	218	Nil	Nil	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
	Fatehgarh Sahib																Nil						
18	Fazilka	Sh. Ajit Pal Singh, AD&SJ Fazilka charge assumed on 23.04.2024 AN	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZCO-000506-2024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27,28,29,30/61/85 NDPS ACT,25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A,27-B NDPS Act,201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Awaiting further order of Hon'ble Supreme Court of India in SLP (Crl. No. 2100/2024) and in the alternative for arguments on the question of charge for 07.10.2024 as the Personal appearance of accused Sukhpal Singh Khaira is exempted only for today on the basis of reason mentioned in the application. Further order from honourable supreme court of india not received replied to the application for supplying copying of pen drive be also filed for the date fixed	-	50	-	-	1 year.	This NDPS Act case No. 32 of 20.01.2024 filed on State Vs. Sukhpal Singh Khaira etc. involving application for granting for awaiting further order of Hon'ble Supreme Court of India in SLP (Crl. No. 2100/2024) and in the alternative for arguments on the question of charge for 07.10.2024 as the personal appearance of accused Sukhpal Singh Khaira is exempted only for today on the basis of reason mentioned in the application. Further order from honourable supreme court of india not received replied to the application for supplying copying of pen drive be also filed for the date fixed

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19	Fazilka	Sh. Satish Kumar Sharma, SDJM, Abohar	-	Parkash Singh Bhatti	Former	State vs Parkash Bhatti	CHI/266/2021	PBFZE1-004343-2021	155 dated 07.07.2020	City 1, Abohar	188, 269/270, 149 IPC and 51 Disaster Management Act	2 year	14.09.2021	14.09.2021	NA	13.04.2023	Order dated 01.06.2023 passed in CRM-M-28884-2023 received from Hon'ble High Court and trial court has been directed to fix this case beyond the date fixed in Hon'ble High Court. Vide order dated 31.08.2023 Hon'ble High Court made interim order continue till the next date of hearing is not available.	YES (direction to fix this case beyond the date fixed by Hon'ble High Court)	6	-	6	Case is being fixed for awaiting order of Hon'ble High Court and being fixed beyond the date fixed in Hon'ble High Court	In this case order dated 01.06.2023 passed in CRM-M-28884-2023, by Hon'ble High Court received, vide which court has been directed to fix this case beyond the date fixed by Hon'ble High Court. Further order dated 31.08.2023 received by Hon'ble High Court, vide which, interim order has been made continue till the next date of hearing (Date Not available on website). Now case is fixed for 07.12.2024 for awaiting further orders from Hon'ble High Court. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court
20	Ferozepur	Sh. Kewal Krishan Additional District and Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	PW-26 Manjit Singh is present and examined. Now witnesses cited at Sr.No. 5, 22 and 44 in the list of witnesses be summoned for 01.10.2024.	No	48	33	15	By 30.06.2025 as 15 witnesses of Prosecution are to be examined	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party
21	Gurdaspur	Sh. Harpreet Singh, SDJM, Batala	-	Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA10036942021	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506,189 IPC	3 years	09.09.2021	NA	NA	NA	Fixed for 05.10.2024 for prosecution evidence.	NO	35	20	15	ONE YEAR(Approximately)	The case has been making progress at the proper pace
22	Hoshiarpur	Ms. Manpreet Kaur, CJSD, Hoshiarpur	NA	Jasbir Singh Raja	Sitting	Rajinder Singh Tohra vs Jasbir Singh Raja	COMI-3289/2013	PBHO03-001102-2011	-----	-----	U/s 420/465/467/471/477A/120B IPC	7 years with Fine	-----	-----	05.05.2011	Charge not yet framed.	Notice issued to accused Gaurav Kaushal awaited for 04.10.2024.	--	---	---	---	---	---
23	JALANDHAR	COURT OF SH. DHARMINDE PAUL SINGLA, ASJ, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL010137822024	-	DIRECTOR OF ENFORCEMENT, GOVT. OF INDIA	COMPLAIN T U/S 44 & 45 OF THE PREVENTI ON OF THE MONEY LAUNDER ING ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	APPEARANCE AND 03-10-2024	NOT STAYED	64	0	64	4 Years	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS.
24	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR	-	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2715/2021	PBJL030155222021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1) B THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	-	11.11.2021	11.11.2021	NOT YET FRAMED	CHARGE 16.11.2024	STAYED	9	0	9	-do-	-do-

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25	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2716/2021	PBJL030155312021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	CONSIDERATION 16.11.2024	STAYED	8	0	8	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-III(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS.
26	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMRANJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL030126052021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMRANJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	AWAITING HIGH COURT ORDER 19.10.2024	NOT STAYED	7	0	7	SIX MONTHS	-do-
27	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL030160872018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506- IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH. 509-SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	CONSIDERATION 08.10.2024	NOT STAYED	5	5	0	SIX MONTHS	-do-

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28	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/2018	PBJL030329722018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/18/6/505 IPC	143- IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505.149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		NOT YET FRAMED	APPEARANCE 04.10.2024	IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	7	0	7	VIDE ORDER DATED 02.11.2019 IN CRM-M-46663/2019 TITLED AS "MOHINDER PAUL BHAGAT AND ORS VS STATE OF PUNJAB AND ORS" IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS.
29	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL030016042023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		NOT YET FRAMED	CONSIDERATION 08.10.2024	NOT STAYED	15	0	15	SIX MONTHS	-do-
	JALANDHAR	EKTA SAHOTA, SDJM NAKODAR	NA	1. PAWAN KUMAR TINU, 2. GURPARTA P SINGH WADALA, 3. BALDEV SINGH KHAIRA	FORMER	STATE VS SETH SATPAL MAL & OTHRS	CHI/6/22	PBJLA10000232022	155 DATED 08.12.2017	P.S LOHIAN	145, 188, 283, 431, 341 IPC, 8B NATIONAL HIGHWAY ACT 1956	5 years	10.01.2022	..	NA	CHARGE FRAMED ON 17.11.2023	DECIDED ON 06.09.2024 AS ACQUITTED	NOT STAYED	18	11 EXAMINED 4 GIVEN UP	3	DISPOSED OF	
30	Kapurthala	Ms. Saranje Pal Singh, CJM, Kapurthala	-	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP03005222022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Notice to Complainant, 14-11-2024	NIL	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
31	Kapurthala	Ms. Navjit Pal Kaur, JMJC, Kapurthala	-	Rana Gurjeet Singh	Sitting	State Vs Daljit Singh	UCR/273/01-09-2021	PBKP03-003457-2021	FIR 101/27-12-2016	Subhanpur	IPC 355/506	----	Challan not presented, UCR presented on 01-09-2021	----	----	----	Consideration 04-10-2024	None	----	----	----	----	-do-
32	Ludhiana	Sh. Amrinder Singh Shergill, ASJ	N/A	BHARAT BHUSHAN ASHU	FORMER	STATE VS TELU RAM	PC/7/2022	PBLD01-025169-2022	11/16.8.2022	VIGILANCE BUREAU	409,420,467,468,471,120-B OF IPC & 7, 7A, 8, 12, 13(2) OF PC ACT 1988	LIFE IMPRISONMENT	14.11.2022 (The investigation of co-accused is still pending)	14.11.2022	N/A	CHARGE NOT FRAMED TILL DATE	Pending for 07.12.2024 for awaiting further orders from Hon'ble High Court.	Yes, order dated January, 11, 2024 in CRM-M-44942 -2022(O&M)	64	0	64	2 years	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz- II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that now there are total 18 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. Out of these 18 cases now 4 cases are stayed by Hon'ble High Court as reported by the concerned courts. Out of total pending cases one case is pending for disposal in Sub-Division Samrala, of this Sessions Division. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.

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33	Ludhiana	SH. HARBANS SINGH LEKHI, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	16.09.2009	N/A	07.06.2017	Awaiting Order for 07.11.2024	Yes, 11.09.2017 CRR-2637-2017	22	1	21	Around one year after the stay is vacated	-do-
34	Ludhiana	MS. AMANDEEP KAUR, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPURI	307,427,148,149, 506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	NA	NA	NOT FRAMED YET	Consideration on charge for 05.10.2024	NO	32	0	32	Around one year	-do-
35	Ludhiana	SH. SHIV MOHAN GARG, ADJ, FTSC DEALING WITH RAPE CASES, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354a,506,120 B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	25.11.2024 for awaiting order.	Not stayed	24	0	24	Two and Half Year.	-do-
36	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	12/1/2016	NOT FRAMED	AWAITING ORDER FOR 06.11.2024	Stayed CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) 22.07.2021	4	4 (Prelimry Evidence)	4	3 months	-do-
37	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS, BALWINDER SINGH and DALJIT SINGH	FORMER SITTING	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/575/2017	PBLD03-014300-2017	40/09.05.2016	SARABHA NAGAR	323/353/334/427/186/188/148/149 IPC & 8 OF HIGHWAY ACT	THREE YEARS	21/04/2017	23/07/2019	N/A	N/A	Notice for 07.10.2024	Not stayed	15	14	1	3 months	-do-
38	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	BHARAT BHUSHAN ASHU	FORMER	BALWINDER SINGH SEKHON VS BHARAT BHUSHAN ASHU	COMI/300	PBLD03-018791-2021	N/A	HAIBOWAL	353,56,186 IPC	2 YEARS	N/A	N/A	28/04.2021	NOT FRAMED	COMPLAINANT EVIDENCE FOR 08.10.2024	Not stayed	11	8	3	6 months	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
39	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	MAHESHINDER SINGH GREWAL	FORMER	ST MAHESHINDER SINGH GREWAL AND ORS VS	CHI/40693/2021	PBLD03-04130-2021	233/12-08-2017	Ladowal	283/188/431/341 of IPC AND 8B NATIONAL HIGHWAY ACT 1956	5 YEARS	9/9/2021	03.04.2023	N/A	N/A	Notice for 04.10.2024	Not stayed	8	8	0	6 months	-do-
40	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/68488/2022	PBLD03-068538-2022	147/11.07.20	SARABHA NAGAR	174A of IPC	6 months	9/12/2022	23.11.2023	N/A	N/A	AWAITING ORDER FOR 02.12.2024	Stayed CRM-M-65003/2023 VIDE ORDER DATED 22.12.2023	8	NIL	8	6 months	-do-
41	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/61170/2022	PBLD03-063145-2022	55/08.03.2022	DIV NO. 5	229-A IPC	1 YEAR	06.08.2022	23.11.2023	N/A	N/A	DW FOR 07.10.2024	Not stayed	7	1	6	6 months	-do-
42	Ludhiana	Ms. Preeti Sukhija, ACJM	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 501, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	AWAITING ORDERS FOR 23.12.2024	Not Stayed but order to adjourn beyond the date fixed at Hon'ble High Court CRM-M-11055-2021	8	6	2	1 year	-do-
43	Ludhiana	Ms. Preeti Sukhija, ACJM	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS AND OTHERS	CHI/61431/2022	PBLD03-067464-2022	05/21.04.2022	DIV NO.6	174-A	IMPRISONMENT FOR 3 YEARS OR WITH FINE OR WITH BOTH	02.09.2022	02.09.2022	NIL	31.03.2023	Evidence for 09.10.2024	Not stayed	11	2	9	SIX MONTHS	-do-
44	Ludhiana	Ms. Preeti Sukhija, ACJM	N/A	KULDEEP SINGH VAID	FORMER	ARUN KUMAR VS KULDEEP SINGH	COMI/617/2021	PBLD03-044343-2021	N/A	SALEM TABRI	COMPLAIN T U/S 499/500/166/120-B IPC	SECTION 500 IPC- TWO YEARS OR FINE OR WITH BOTH SECTION 166 IPC- ONE YEAR OR WITH FINE OR WITH BOTH SECTION 120 B IPC- TWO YEARS OR WITH FINE OR WITH BOTH	N/A	N/A	14.10.2021	N/A	EVIDENCE FOR 04.10.2024	Not stayed	3	NIL	3	SIX MONTHS	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE	
45	Ludhiana	Sh. Gaurav Gupta, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	28/16.05.202	DIVISION NO.6	294,188,269,160 IPC AND 51B OF DISASTER MANAGEMENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders for 18.10.2024	Not stayed	10	0	10	1 year	-do-	
46	Ludhiana	Sh. Gurinder Singh, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	07/21.10.201	DIVISION NO.7	353,186,332,188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders for 11.10.2024	Not stayed	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-	
47	Ludhiana	Sh. Gurinder Singh, JMJC	N/A	RAJINDERPAL Kaur	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	09.08.2023	PROSECUTION EVIDENCE FOR 04.10.2024	Not stayed	21	4	17	2 years	-do-	
48	Ludhiana	Sh. Jugraj Singh, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	25/06.09.202	DIVISION NO.8	188.505. IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEMENT ACT	188- 6 months 505-2years 54DM-I year 3 Epedemic Act - 5 years	13.09.2021	29.08.2023	N/A	29.08.2023	On PWs for 21.10.2024	Not stayed	8	(4+3) 4 WITNESSES HAVE BEEN EXAMINED AND GIVEN UP	1	3 months	-do-	
49	Ludhiana	Sh. Rajinderpal Singh Gill, JMJC, Samrala	N/A	DIDAR SINGH (Ex. Akali M.L.A.)	FORMER	AMARJIT KAUR VS DIDAR SINGH	COMI/17/2021	PBLDC10016282021	N/A	MACHHIWARA SAHIB	420, 465, 467, 468, 471, 120B IPC	10 YEARS	N/A	N/A	09.07.2021	N/A	Evidence 14.10.2024	Not stayed	8 (Preliminary Evidence)	5 (Preliminary Evidence)	3 (Preliminary Evidence)	3 Years	-do-	
50	Mansa	MS. GURJIT KAUR DHILLON, PCS CHIEF JUDICIAL MAGISTRATE		Nazar Singh Manshahia (Former MLA) Vs Bhagwant Singh Mann MLA	Sitting	Nazar Singh Vs Bhagwant Mann MLA	COMI/177/2019	PBMNO-3001785-2019	NIL	City I Mansa	500, 501, 502 IPC	2 Years	NIL	NIL	7/30/19	Not Framed Yet	For Appearance of Accused after summoning	(Not stayed) Adjourned beyond the date fixed Vide Order dt. 28.01.2021 in CRM-M-3815 of 2021, CRM-M-3907-2021	6	Nil		As per Hon'ble High Court trial court is directed to adjourned beyond the date fixed, so expected time of completion of trial cannot be predicted	-Bail order of the accused Parvesh Sharma stands cancelled. Presence of the accused Parvesh Sharma be procured through non-bailable warrants for 28.10.2024. Fresh non-bailable warrants against the accused no. 4 namely J.B. Singla be also issued for the date fixed. No further orders from the Hon'ble Punjab and Haryana High Court, Chandigarh passed in CRM-M-3815-2021 (O&M) and other connected case i.e. CRM-M-3907-2021 has been received. Let further orders from the Hon'ble Punjab and Haryana High Court, Chandigarh passed in above said cases be awaited till the date fixed. Arguments on the application, which was filed by accused R.S Jolly for permanent exemption of his personal appearance, not addressed. Adjournment has been requested for addressing the arguments on this application. -This is the order passed by Ld. Trial Court dealing with the matter.	
51	Moga	Ms. Shilpi Gupta CJM, Moga.	NIL	Amandeep Kaur	Sitting	Sandeep Singh Mahesari Vs. Amandeep KaurArora	COMI/62/2022	PBMO03003895222	Complaint	City Moga	499/500	---	---	---	05-08-2022	----	Appearance 05-10-2024.	no	12	8	4	06 months	The Officer was directed to make strenuous efforts to dispose of the case, at the earliest.	
	Pathankot	Dr. Kushal Singla, PCS, Judicial Magistrate 1 st Clas, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Ward no. 15, Deep Nagar Colony, Sujanpur, Police Station Sujanpur	Former	State Vs Joginder Pal	Challan presented on 11.10.2022	PBPO030050142022	FIR no. 49 dated 08.06.2022	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to two years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC (Added later on) Imprisonment for 3 years or fine or both.		11-10-2022	11-10-2022	12-04-2023	Accused are acquitted on 11.09.2024	no	30	25 witness examined and four witness given up by the State	2(one witness will be reexamined	2.5 months	Case is decided on 11.09.2024

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
52	Pathankot	Dr. Kushal Singla, PCS, Judicial Magistrate 1 st Clas, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujapur, District Pathankot.	Former	State Vs Joginder Pal	Challan presented on 06.06.2024	PBPO030035522024	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957, 379, 353, 332, 186, 34 of IPC	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to two years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :- 353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5 U/S:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	06-06-2024	06-06-2024	----	----	No PW is present. Now to come upon on 03.10.2024 for remaining prosecution evidence.	No	17	2 Pws Examined	17	----	PW-1 and PW-2 are examined. Now to come up on 19.09.2024 for prosecution evidence
53	Pathankot	Ms. Babita, CJ(JD)-cum JMJC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/ 05-06-2020	Division No. 2 Pathankot	U/s 188, 269, 270 IPC	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	-----	-----	Charge not framed yet	Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab.Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 30.10.2024	Yes	14	---	14	Proceedings initiated before Hon'ble High Court regarding quashing of FIR	Stayed by Hon'ble High Court
54	PATIALA	Ms. Navdeep Gillj, CJSD-cum- ACJM PATIALA	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDR A VS SIMRANJEET SINGH BAINS	COMI-134/2018	PBPT03012725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	2 YEARS	---	---	08.01.2018	19.11.2020	CASES IS FIEXED for 11.10.2024	---	25	21 before notice of accusation and 23 after notice of accusation and 1 defence witness	1DW	2 Months	On 1.9.2024, No defence evidence was present. The case is now fixed for Defence Evidence for 11.10.2024. Frantic efforts will be made by the Court to dispose off the case at the earliest.
55	PATIALA	Ms. Navdeep Gillj, CJSD-cum- ACJM PATIALA	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT030168962022	16/6.2.2022	Sadar Patiala	188 IPC, 177 MV Act 1954, 133 Represent ation of Peopel Act	6 Months	04.11.2022	---	---	04.11.2023	Case is fixed for 15.10.2024	---	8	None	PW 8	6 Months	Bailable warrants of Pws received back unserved now fresh has been issued. Now, case is fixed for prosecution evidence on 15.10.2024. Frantic efforts will be made by the Court to dispose off the case at the earliest.

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56	PATIALA	Ms.Amandeep Kamboj, CJM-cum-ACJSD, Patiala		Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT030042352023	16/10.02.2022	Julkan	193,199,125-A IPC Representation of People Act	7 years	20.04.2023	---	20.04.2023	--	29.10.2024 for awaiting further order of Hon'ble High Court	---	16	5	13	6 Months	On 09.09.2024, On the said date, application was moved by defence counsel for placing on record copy of order dated 02.09.2024 passed by Hon'ble High Court. As per the order dated 02.09.2024 passed by Hon'ble High Court, further proceedings of the cases have been stayed till 24.10.2024. Now case is fixed for 29.10.2024 for awaiting further orders from Hon'ble High Court. Strenuous efforts will be made by the court to dispose off the case at the earliest.
57	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 25.10.2024	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
58	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 25.10.2024	No	0	0	0	N/A	-do-
59	Rupnanagar	Sh. Sukhwinder Singh CJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO03005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 10.10.2024	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
60	Rupnanagar	Ms. Amandeep Kaur, SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA10000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Appearance 02.12.2024	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
61	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZODT.25.03.2013	JALANDHAR, ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002 FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 18.10.2024	No	68	67	01 of Prosecution	1.5 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
62	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA01002072024	ECIR/JLZODT.23.05.2022	JALANDHAR, ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Not Framed	Considration on application dated now pending for 01.10.2024	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
63	SAS Nagar	Dr Ajit Attari, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023	PBSA01003797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Act	Life Impriesonment	05.05.2023	05.05.2023	05.08.2022	Charges Not Framed	Charge and Considration 15.10.2024	NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
64	SAS Nagar	Dr Ajit Attari, ADJ, Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA0100200-2022	ECIR/02/STED F/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Procecuton evidence fixed 08.11.2024	NIL	39	0	39	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
65	SAS Nagar	Dr Ajit Attari, ADJ, Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022	PBSA0101762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Adjourned to 04.11.2024 for consideration	NIL	25	0	25	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
66	SAS Nagar	Dr Ajit Attari, ADJ, Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022	PBSA01007420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Not Framed	adjourned to 22.10.2024 appearance	NIL	19	0	19	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
67	SAS Nagar	Dr Ajit Attari, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act 120BIPC & (409,420,465,467,468,471 IPC Added Later)	Life Imprisonment	06.08.2022	06.08.2022	06.06.2022	Charges Not Framed	for Charges and consideration pending for 22.10.2024	NIL	89	0	89	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
68	SAS Nagar	DR.AJIT ATRIASJ SAS NAGAR		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/2/2024	PBSA01-001985-2024	ECIR/JLZO /11/2022	ED	Prevention of Money Laundering Act U/s 44,45, 3,4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024		11.11.2014	CHARGES NOT FRAMED adjourned to 11.10.2024	APPEARANCE		13		13	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
69	SAS Nagar	DR.AJIT ATRIASJ SAS NAGAR		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/3/2024	PBSA01-002013-2024	ECIR/JLZO /12/2023	ED	Prevention of Money Laundering Act U/s 44,45,3,4 PMLA	UPTO 7 YEARS WITH FINE	14.03.2024		11.11.2014	CHARGES NOT FRAMED adjourned to 11.10.2024	APPEARANCE		28		28	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
70	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG01002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 18.10.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	
71	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG10023802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 18.10.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	
72	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG01000482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 17.01.2025	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
73	Sangrur	Sh. Parminder Singh, ADJ, Malerkotla	NA	Sh. Naresh Yadav	Sitting	Mohd. Ashraf Vs Naresh Yadav	CRA-33/2021	PBSG010042612021	NA	NA	NA	5 years and fine	NA	NA	NA	N/A	Case is adjourned for argument on 11.10.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
74	Sangrur	Sh. Parminder Singh , ADJ, Malerkotla	NA	Sh. Naresh Yadav	Sitting	State Vs Nand Kishor @ Goldy and Naresh Yadav	CRA/40/2021	PBSG010059262021	NA	NA	NA	5 years and fine	NA	NA	NA	N/A	Case is adjourned for argument on 11.10.2024	No	NA	NA	NA	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
75	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/247/2022	PBSG030077722022	31/12.02.2022	City Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Accused has not come present. Notice to him be issued for 20.12.2024. However case was disposed of by Hon'ble High Court	No	13	0	13	Case stayed from Hon'ble High Court in CRM-M-6216-2023 is disposed	The Concerned Officer was directed to dispose off the case on Priority basis
76	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/249/2022	PBSG030077982022	25/13.02.2022	City 1 Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Accused has not come present. Notice to him be issued for 20.12.2024. However case was disposed of by Hon'ble High Court	No	9	0	9	Case stayed from Hon'ble High Court in CRM-M-6216-2023 is disposed	The Concerned Officer was directed to dispose off the case on Priority basis
77	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG030069002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	Consideration on SHO Report not made. Case is adjourned to consideration 14.10.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
78	SBS Nagar	Sh. Harish Anand , ADJ-II, SBS Nagar	--	Bharat Bhushan Ashu	Former	State of Punjab Vs Telu Ram & Ors	PC/8/2022	PBSB-0100-4846-2022	18 dated 22.09.2022	Vigilance Bureau Jalandhar	409, 420, 467, 468,471, 120-B IPC and 7,8,12,13(2) of PC Act	Life Imprisonment	23.12.2022	--	01.09.2022	--	Awaiting prosecution sanction from Home Department Punjab . Stayed by Hon'ble High Court of Punjab and Haryana vide order dated 20.08.2024 in CRM-M No. 38865-2024 Next date of hearing 05.12.2024	--	37	--	37	--	File received by transfer from the Court of Sh. Karunesh Kumar, ASJ, SBS Nagar. The first date of hearing before this Court shall be 25.09.2024
	Sri Muktsar Sahib	NIL																					
79	Tarn Taran	Ms. Neetika Verma, ASJ, Tarn Taran	N/A	Manjinder Singh @ Sabha	Sitting	State Vs Davinder Kumar	41/13.08.2013	PBTT010018522013	69 dated 04.03.2013	City Tarn Taran	354,323,506,148,149 IPC, 3(1)(x), 3(1) & 4 of SC & ST Act,1989	5 years	09.05.2013	09.05.2013	N/A	10.05.2017 28.11.2013	Prosecution Evidence / 07.10.2024	N/A	21	10	11	Six months	Case is pending for prosecution evidence.
80	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 25.10.2024	Yes	11	9	2	Six months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024.
81	Tarn Taran	Sh. Jagjeet Singh. SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 12.11.2024	Yes	10	0	10	Three months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.09.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	SH.RAHUL GARG,ACJM	SH. SUKHBIR SINGH BADAL	0	Sitting	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH0300 0692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Vide order in CRMM No.41105 of 2020 had been adjourned to 12.10.2023 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 05.10.2024 for awaiting further order.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case was not listed during this month
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Sitting & Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.05.2021	CHCH0300 63022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Further orders in CRMM No.24842, of 2023 Hon'ble High court not received. Now this file is ordered to be put up on 30.11.2024 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case was not listed during this month
3	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	FORMER	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05.2021	CHCH0300 63012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	02.11.2023	0	Charges framed against some accused person who appeared. They have pleaded guilty and did not claim trial, have been convicted and fined. Charges yet to be framed against remaining accused.	Case adjourned to 05.10.2024 for addressing arguments on the point of framing of charges against the accused persons.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 11.09.2024 application seeking exemption from personal appearance filed on behalf of 15 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. SI Karan Singh, SI KD Singh and Insp Devinder Singh have not turned up in the court alongwith complete details of accused Gurpreet Singh and Gurvinder Singh. It was clara that the police authority do not have the complete details of the accused Gurpreet Singh and Gurvinder Singh as such the proceedings of the present case against the said accused persons were dropped. Copy of this order was ordered to be sent to the SSP UT Chandigarh. Case was adjourned to 21.09.2024 for consideration on charge. On dated 21.09.2024 application seeking exemption from personal appearance filed on behalf of 20 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. At the request for Ld Counsel for the accused persons case was adjourned to 05.10.2024 for addressing arguemnts for framing of charges against the accused person. Ld Counsel for the accused person was also directed to produce all the accused persons on the date fixed i.e. 05.10.2024.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.09.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
4	SH.RAHUL GARG,ACJM	0	SH.SANDEE P SINGH	Sitting	STATE VS. SANDEEP SINGH	PCH 1558/28.08.2023	CHCH030224002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGES FRAMED on 29.07.2024	For prosecution evidence case adjourned to 19.10.2024	NO	45	0	45	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	On perusal of the concerned case file on dated 21.09.2024 exemptions application filed on behalf of accused stands allowed for that day only. It was also mentioned in the said application that accused has no objection if the evidence of the witnessess is recorded in his abasence. Advocate, Deepanshu Bansal has appeared and suffered a separate statement vide which he withdrew his power of attorney on behalf of complainant qua himself. PW1 HC Arun Kumar, PW2 Deepanshu and PW3 ASI Satish kumar were present and examiend in chief. Cross examination was deferred on the request of counsel for the accused. Witnesses were bound down for 19.10.2024. No other pw was present. LD APP requested for adjournment. Remaining Pws as per list of witnessess were ordered to be summoned for date already fixed. Reply to the application for directing the DGP Haryana to produce the documents / notification with regard to the consitution of SIT and the final report alongwith other documents by the accused not filed. Counsel for the accused requested for the adjournment. Allowed. Same was ordered to be filed on the date fixed i.e. 19.10.2024
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET , MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637/ 2021	CHCH030062152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	28.02.2023	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed Case proceedings till 14.03.2024. For awaiting further orders from Hon'ble High court case adjourned to 29.11.2024	No	6	5	1	APPROXIMATELY THREE MONTHS	On perusal of the concerned case file on dated 30.09.2024 application seeing exemption of personal appearance was filed on behalf of 6 accused. In view of reasons mentioned therein, their personal appearance is exmpted for today only. Case was adjourned to 29.11.2024 for awaiting further orders from Hon'ble High Court.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.09.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant Singh Mann, MP (Now CM Punjab)	1. Sh. Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms. Baljinder Kaur 4. Sh. Gurmeet Singh Hayer 5. Sh. Manjeet Singh Bilaspuria 6. Sh. Aman Arora. 7. Sh. Narinder Sher 8. Sh. Jai Singh Rodhi 9. Ms. Sarabjeet Kaur Manka	Sitting	State vs Bhagwant Singh Mann	Pch 5143/06.09.21	CHCH030120992021	01 Dt. 10.1.20	Police Station Sector 3, chg.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 21.12.2024 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month
7	SH.SACHIN YADAV, CJM	Sh PREM SINGH CHANDU MAJRA	Sh Harinder Singh Chandu Majra	Sitting	State vs PREM SINGH CHANDU MAJRA	Pch 5422/06.09.21	CHCH030120992021	74/8.8.2020	PS3	U/S188	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 23.11.2022 CRMM No48302 of 2022 Hon'ble High court has directed i.e Interim order to continue i.e to adjourn the proceedings beyond the date fixed i.e 19.12.2023 in Hon'ble High Court Now this file is ordered to be put up on 21.10.2024 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.09.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabje et Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH03151642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	Not yet framed.	Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to deffer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 29.10.2024 for awaiting further order.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH030282782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Not yet framed.	Vide order in CRMM No.14540 of 2023 Hon'ble High court has directed to deffer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 21.10.2024 for awaiting further order.	0	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 06.09.2024 application seeking exemption from personal appearance filed on behalf of 10 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. Copy of order dated 22.03.2023 passed by Hon'ble High Court in CRMM 14540 of 2023 has been placed on record whereby the Hon'ble High court has directed this court to defer the proceedings beyond the date fixed by the Hon'ble High Court. Copy of order dated 03.09.2024 has also been placed on record which shows that the case is fixed before the Hon'ble high court for 18.09.2024 and the interim order has been continued. In view of the orders of Hon'ble High court case was adjourned to 21.10.2024 for awaiting further orders from Hon'ble High Court.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 30.09.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
10	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH030287582023	20/12.02.2023	PS39	U/S147,149,323,332,353,188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Not yet framed.	Bailable warrants issued against remaining accused for 11.10.2024	0	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 20.09.2024 application seeking personal exemption from personal appearance filed on behalf of 8 accused persons. Same was heard and allowed in view of the reasons mentioned therein for that day only. Bailable warrants issued to remaining accused persons received back unserved. Fresh bailable warrants were ordered to be issued for 11.10.2024, through IO. Investigating officer was directed to appear in person on the next date of hearing, in case the bailable warrants are not served.
11	SH.SACHIN YADAV, CJM	NA	1.Smt. Gagandeep Kaur Gill @ MS.Anmol Gagan Mann (Sitting MLA)	Sitting	State vs Smt. Gagandeep Kaur Gill & ORS.	Pch 191/06.02.2024	CHCH030046272024	221/29.08.2021	PS39	U/S323,332,353,188 IPC	Upto 3 years	06.02.2024	06.02.2024	0	Not yet framed.	Case adjourned to 10.10.2024 for supplying copy of challan to accused person.	0	12	0	12	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 06.09.2024 exemption application from personal appearance of three accused persons were filed in the court. Was heard and in view of the contents mentioned therein same was allowed for that day only. Bailable warrants issued against accused Sunny Singh Ahluwalia received back unserved. It appeared that the accused is having due knowledge of the pendency of the case against him, still not putting his appearance before the court. Presence of the said accused was ordered to be secured by way of issuance of Non-bailable warrants of arrest for 23.09.2024. On dated 23.09.2024 accused Sunny Singh and Arshdeep Singh appeared in the court and court marked their attendance. An application seeking exemption from personal appearance of accused Rajwinder Kaur and Gagandeep Kaur filed in the court. Same was heard and allowed in view of the reasons mentioned therein for that day only. Case was adjourned to 10.10.2024 for presence of all accused persons for supply of copy of challan.